

IN THE INCOME TAX APPELLATE TRIBUNAL, BENCH 'SMC' KOLKATA

[Before Hon'ble Shri J.Sudhakar Reddy, AM]

ITA No.2495/Kol/2017
Assessment Year : **2011-12**

Suvra Shankar Chakraborty
Kolkata
(PAN: ACBPC 0953 F)
(Appellant)

-versus-

I.T.O., Ward-10 (3)
Kolkata

(Respondent)

For the Appellant: Shri Somdutta Samaddar, Advocate
For the Respondent: Shri Imlimern Jamir, Addl.CIT

Date of Hearing : 07.03.2018.

Date of Pronouncement : 21.03.2018.

ORDER

PER J.SUDHAKAR REDDY, AM:

This is an appeal by the assessee directed against the order of the Commissioner of Income Tax-(A)-4, Kolkata relating to A.Y. 2011-12.

2. I find that the Id. CIT(A) had passed an ex parte order. The assessee has convinced me that he was prevented by sufficient cause for non appearance before the Id. CIT(A) on the dates of hearing. I also find that the Id. CIT(A) has not disposed of the case on merits. Hence I set aside the matter to the file of the Id. CIT(A) for fresh adjudication in accordance with law on the principles of natural justice. The assessee shall appear before the Id. CIT(A) within one month of the receipt of this order and take notice and thereby cooperate in disposing of the appeal.

3. In the result the appeal by the assessee is allowed for statistical purpose.

Order pronounced in the Court on 21.03.2018.

Sd/-

[J.Sudhakar Reddy]
Accountant Member

Dated : 21.03.2018.

[RG Sr.PS]

Copy of the order forwarded to:

- 1.Suvra Shankar Chakraborty, C/o Subash Agarwal & Associates, Siddha Gibson, 1, Gibson Lane, 2nd Floor, Suite-213, Kolkata-700069.
2. I.T.O., Ward-10 (3), Kolkata.
3. C.I.T.(A)- 4, Kolkata 4. C.I.T-4, Kolkata
5. CIT(DR), Kolkata Benches, Kolkata.

True Copy

By order,

Senior Private Secretary
Head of Office/D.D.O, ITAT Kolkata Benches